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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

CP NO. 418/2003 IN
OA NO. 2305/2002

This the 16th day of April, 2004

HON'BLE SH. V.K. MAJOTRA, VICE CHAIRMAN (A)
HON'BLE SH. KULDIP SINGH, MEMBER (J)

Sh. yogesh Kumar Gupta
s/o Sh. D.S.Gupta,
r/o B-41, Prashant Vihar,
Rohini, Delhi-54.

(By Advocate: Ms. Monica Kapoor)

Versus

Sh. Dilip Kumar Kotia,
The Director,
Navodaya Vidyalaya Samiti,
IGI Stadium, ITO,
New Delhi.

(By Advocate: Sh. H.Jairaman proxy for
Sh. S.Rajappa)

O R D E R (ORAL)

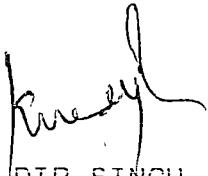
By Sh. V.K.Majotra, Vice Chairman (A)

Vide order dated 24.7.2003 in OA-2305/2002 Annexure A-1 in the OA was quashed and set aside and respondents were directed to reinstate the applicant forthwith with all benefits from the date his services were terminated.

2. Learned counsel of the respondents has today filed in the Court an order dated 12.3.2004 whereby applicant has been reinstated. Counsel of the applicant has admitted that applicant has been reinstated but has not been paid the HRA and an amount of Rs.8,195/- due to the applicant despite representation to the respondents. Learned counsel of the respondents assured that respondents would consider and grant the benefit related to HRA and refund of one month salary as per rules within a period of one month from today.

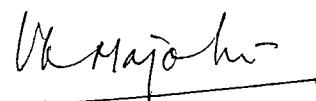
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3. CP is disposed of in terms of the assurance of the learned counsel of the respondents. Order be handed over dasti to both the counsel.


(KULDIP SINGH)

Member (J)

'sd'


(V.K. MAJOTRA)

Vice Chairman (A)

16.4.04